



**THE
JAMMU & KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be filed as a
separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE
AND PARLIAMENTARY AFFAIRS

Srinagar, the 23rd July, 2016.

The following Act as passed by the Jammu and Kashmir State
Legislature received the assent of the Governor on 23rd July, 2016
and is hereby published for general information :—

THE JAMMU AND KASHMIR CIVIC LAWS
(SPECIAL PROVISIONS) (AMENDMENT) ACT, 2016.

(Act No. VIII of 2016)

[23rd July, 2016.]

An Act to amend the Jammu and Kashmir Civic Laws
(Special Provisions) Act, 2014.

Be it enacted by the Jammu and Kashmir State Legislature in the Sixty-seventh Year of the Republic of India as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Civic Laws (Special Provisions) (Amendment) Act, 2016.

(2) It shall come into force from 1st of January, 2016.

2. *Amendment of section 1, Act III of 2014.*—In section 1 of Jammu and Kashmir Civic Laws (Special Provisions) Act, 2014 (hereinafter referred to as the principal Act), in sub-section (2), for the words and figures, “31st day of December, 2015”, the words and figures, “31st day of March, 2017”, shall be substituted.

3. *Amendment of sections 3 and 4 of Act III of 2014.*—In sections 3 and 4 of the Principal Act, for the words and figures, “31st of December, 2015”, the words and figures, “31st day of March, 2017”, shall be substituted.

(Sd.) ACHAL SETHI,

Additional Secretary to Government,
Department of Law, Justice and Parliamentary Affairs.